

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1903**

TO BE ANSWERED ON THE 3RD MARCH, 2020/PHALGUNA 13, 1941 (SAKA)

ANTI CAA PROTESTS CASES

1903. SHRI P.K. KUNHALIKUTTY:

SHRI UTTAM KUMAR REDDY NALAMADA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases registered against Anti-CAA protesters across the country, State/UT-wise;**
- (b) the number of persons against whom section 124-A (sedition) of the IPC is invoked;**
- (c) the number of persons booked under UAPA and other anti-terror laws;**
- (d) the number of foreign nationals who were asked to leave because they participated in anti-CAA protests; and**
- (e) the number of cases registered against the minors?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

a), to (e) 'Public Order' and 'Police' are State subjects as per Seventh Schedule to the Constitution of India. State Government concerned is responsible for maintenance of law and order in the State and to take action against the law breakers. The Central Government monitors the law and order situation in the States and assists the State Governments in case of major law and order problem by deploying Central Armed Police Forces (CAPFs) on the request of State Governments.

Data regarding protests against any law is not centrally maintained.

As reported by the Bureau of Immigration (BOI), 5 foreign nationals who violated visa norms by participating in the anti-CAA protests were asked to leave India.
